GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2673 TO BE ANSWERED ON 17.03.2025

COMPENSATION GIVEN TO LABOURERS IN INDUSTRIAL ACCIDENTS

†2673. SHRI VIJAY BAGHEL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the number of industrial accidents registered in Delhi, Chhattisgarh, Madhya Pradesh and Maharashtra during the last five years and the amount of compensation given to the victim labourers/persons;
- (b)the details of rules/laws in force for providing compensation to the labourers incurring injuries in the industrial accidents;
- (c)the details of orders/directions issued for their implementation particularly in Chhattisgarh;
- (d)the details of the procedure for registering FIR by Police on the complaint of the labourers injured in the industrial accidents as well as of the officials responsible for handling the case; and
- (e)the details of the procedure of providing compensation and economic assistance to the injured labourer of industrial accident through the Government scheme meant for making damages paid to the beneficiary?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (e): The Government has enacted the Factories Act, 1948, which provides for safety, health and welfare of workers working in the factories registered under the Act. The Act and rules framed thereunder are enforced by the respective State Governments/ Union Territories (UTs) through the Chief Inspectors of Factories (CIFs)/ Directorates of Industrial Safety and Health (DISH) in their respective spheres. Penalties and procedures etc. have been provided under Factories Act, 1948 and rules framed thereunder for violation of provisions of the Act. CIFs/ DISH are empowered to take legal action against the occupier and manager of the factory for violating the provisions of the Factories Act, 1948 and rules framed thereunder.

As per the data received by the DGFASLI from the CIFs/DISH of the State Governments/ UTs, the details of the fatal and non-fatal injuries in factories registered under the Factories Act, 1948 in the States/UT of Delhi, Chhattisgarh, Madhya Pradesh and Maharashtra are given below:

SI. No.	State/UT	2018		2019		2020		2021		2022	
		Fatal	Non- Fatal								
1.	Chhattisgarh	91	67	86	65	84	117	82	117	78	77
2.	Delhi	5	26	6	23	9	4	6	19	36	47
3.	Madhya Pradesh	22	265	44	299	26	242	30	258	36	269
4.	Maharashtra	142	1292	145	1089	154	778	180	793	178	819

Data Source: DGFASLI [collected through Chief Inspector of Factories (CIF) of States/UTs].

The Employees' Compensation Act, 1923 provides, interalia, for payment of compensation to employees and their dependents in case of injury and accident arising out of and in the course of employment and resulting in disablement or death. The Act is implemented by the State Governments.
